

BEFORE THE NATIONAL GREEN TRIBUNAL (WESTERN
ZONE BENCH), PUNE

ORIGINAL APPLICATION NO. 200 OF 2024

IN THE MATTER OF:-

Mr. Laxman Thombre and Ors. --- Applicant

V/S


Jalsparsh Riverside Resort and Ors. ---Respondent

INDEX

Sr.no.	Particular	Date
1.	Reply in Affidavit by Respondent No. 6	24/03/2026
2.	List of documents	

Pune

Date – 24/03/2026


Advocate for Respondent
No. 6

BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN
ZONE BENCH,

ORIGINAL APPLICATION NO.200 of 2024

Laxman Thombare & Ors -----
Applicant

V/S

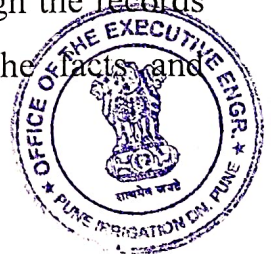
JalasparsHReverside Resort -----
And others
Respondents

AFFIDAVIT IN REPLY BY RESPONDENT NO.

6

I Mr. Digambar M. Dubal, Executive Engineer, Pune Irrigation Division,Pune-411001 For and on behalf of The Chief Engineer, Water ResourcesDepartment Pune,Sinchan Bhavan,Barne Road,MangalwarPeth,Pune-411011; Respondent no. 6do hereby state on solemnly affirmation as under-

1. I say and submit that I am the authorized signatory of Respondent No. 6 and in this capacity I have access to all records of Respondent No. 6. I have accordingly gone through the records of the present case and I am conversant with the facts and



circumstances of the present case. I am filing this Affidavit for and on behalf of the Respondent No. 6 in order to place before this Hon'ble Tribunal the true and correct facts pertaining to the case under consideration.

2. I say that, I am filling this Reply as per the directions given by this Hon'ble National Green Tribunal on dated 31/07/2025 which has been recently communicated to the department.

3. I say and submit that after going through the contents of the application this Respondent states that in the present case this Respondent has very limited role which has been defined from time to time by various Circulars, Government Resolutions, Letters etc and the same has been very well communicated to Respondent No. 5 also.

4. I say and submit that the scope of work of the Water Resources Department is limited to mark the flood lines on river banks. Accordingly the maps of Blue Line and Red line in respect of the present case are uploaded and available on the website of W.R.D..i.e.<https://wrd.maharashtra.gov.in> for the reference.

5. I further say and submit that the Maharashtra Government Water Resource Department has issued Government Circular No.



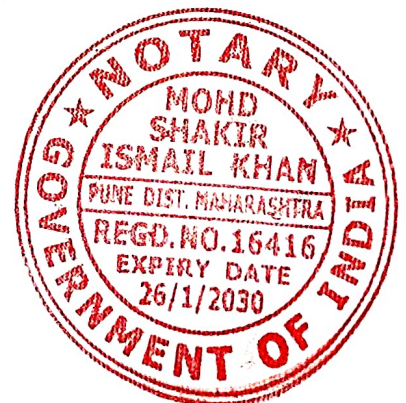
PuRNI-2018/(182/2018)Sin.Vya.(Revenue)Ministry, Mumbai dated 03/05/2018 in respect of Directives to demarcate flood lines and use of prohibitive and restrictive Zones to not to allow any construction inside Flood Line to avoid possible risk of floods. Said Circular is annexed herewith as Annexure "A". It is pertinent to note that it is specifically mentioned in the said Circular that Concern Department/Local Governing Body shall be responsible for the safety of the works done in the Prohibitive and Restrictive Zones and Concern Department/Local Governing Body shall be responsible for the loss of life and property caused due to possible flood and Concern Department/Local Governing Body shall be responsible for the litigations occurred accordingly.

6. It is also mentioned in the said Circular that the scope of work of Water Resources Department is limited only to demarcation of flood on river banks, inevitable and necessary construction works in Prohibitive Zone and Restrictive Zone as mentioned in the circular shall not need No Objection Certificate from Water Resources Department. However if approval from Environmental Department/Other Departments/Local Bodies/Other Government Departments is required, it shall be taken independently.



7. I say and submit that in context with giving construction permissions by local authorities in accordance with final flood lines and avoiding encroachments in flood prone areas, letter dated 16/06/2022 has been issued to Respondent No. 5 which is annexed herewith as Annexure "B". It is pertinent to note that along with this letter C.D.s with finalised flood lines of rivers from Pune District were also provided so as to enable the P.M.R.D.A. authorities /engineers to superimpose on Google Map and take action accordingly.

8. I further say and submit that this Hon'ble Court vide its Order dated 31/07/2025 directed this Respondent to file Reply affidavit specifically mentioning therein as to whether the structure in question is situated within blue or red line of the river Mula or not? At this juncture only this Respondent states that this Respondent is restricted only to mark the Flood Lines and accordingly this Respondent has marked Blue Line, Red Line in Mula River and the same has been uploaded on their website and also communicated to Respondent No.5 along with specific guidelines based on the Circular dated 03/05/2018. Moreover it is the duty of the Respondent No. 5 while granting the construction permissions in such case. It has to be adhered at the time of sanction. However even though anyone illegally constructs in such



restrictive areas, it is the violation of the sanction/permission of the Respondent No 5 and in such circumstances it is their duty to inspect the same and to take action against the same.

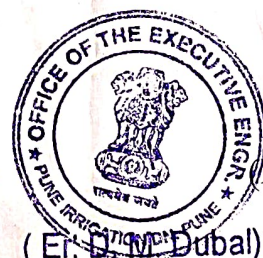
9. it appeared that Respondent No. 5 has filed its Reply without revealing the true and correct facts and has suppressed the material facts.

10. I say that while granting permission for construction along the river, Respondent No. 5 is required to check and consider the maps published on the website of Respondent No. 6. If the Respondent No. 5 has granted construction permission and the said permission has been violated, it is the responsibility of the Respondent No. 5 to investigate and, if there has been a violation, to take action regarding the violation.

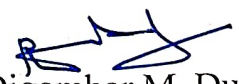
11. In the back drop of the above submission for and on behalf of Respondent No. 6, it is crystal clear that the Respondent No. 6 is not proper and necessary party to the Applications, and, therefore, required to be deleted.

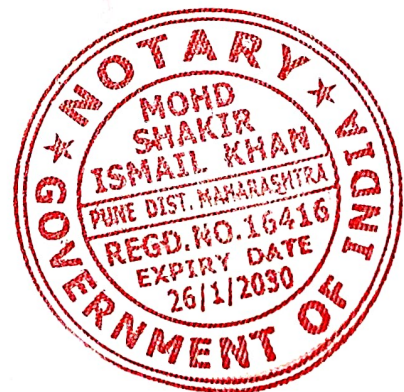
Place:

Date 24/03/2026



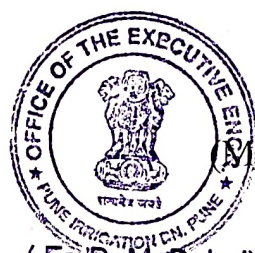
(Et. D. M. Dubal)
Executive Engineer
Pune Irrigation Division
Pune.


(Mr. Digambar M. Dubal)
Executive Engineer
Respondent No. 6

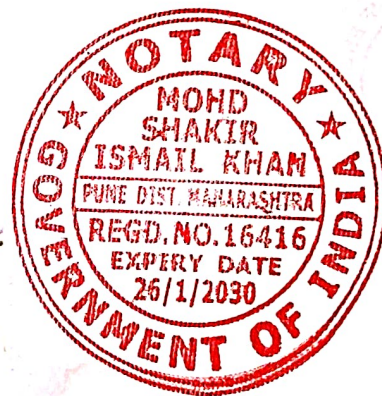


VERIFICATION

I Shri Mr. Digambar M. Dubal Age 51 years, Occupation Executive Engineer, Pune Irrigation Division, Pune-411001 For and on behalf of The Chief Engineer, (Water Resources Department) Pune, Respondent no. 6 do hereby verify that, the contents of Para no.1 to 11 are true and correct to my personal knowledge, as per the official records and documents, information and belief In witness whereof, I have signed below at PUNE on the day of 2026.



[Signature]
Mr. Digambar M. Dubal)
Executive Engineer
Respondent No. 6
(Er. D. M. Dubal)
Executive Engineer
Pune Irrigation Division
Pune.



BEFORE ME

NOTED & REGISTERED
St.No. 603/2026
Date 24 MAR 2026

[Signature]
MOHD SHAKIR ISMAIL KHAN
ADVOCATE & NOTARY
GOVERNMENT OF INDIA
24 MAR 2026

BEFORE THE NATIONAL GREEN TRIBUNAL (WESTERN
ZONE BENCH), PUNE

ORIGINAL APPLICATION NO. 200 of 2024

IN THE MATTER OF:-

Mr. Laxman Thombre and Ors.

--- Applicant

V/S

Jalsparsh Riverside Resort and Ors.

---Respondent

LIST OF DOCUMENTS

Sr.no.	Particular	Date
1.	Government Circular, Annexure "A"	03/05/2018
2.	DO Letter Annexure "B"	16/06/2022

Total Two (2) number of documents filed on behalf of the Applicant.

Pune;

Date: 24/03/2026

Advocate for Respondent .
No. 6 .

Annexure "A"

पुराचा संभाव्य धोका टाळण्यासाठी पूररेषेच्या आत कोणतेही बांधकाम न होण्याच्या दृष्टीने पूररेषेची आखणी करणे व निषिद्ध व नियंत्रित क्षेत्राचा उपयोग करण्याबाबत मार्गदर्शक सूचना

महाराष्ट्र शासन
जलसंपदा विभाग,

शासन परिपत्रक क्र पूरनि-२०१८/(१८२/२०१८) सि.व्य.(महसूल)

मंत्रालय, मुंबई ४०००३२,

दिनांक:-३ मे, २०१८

वाचावे :- शासन परिपत्रक क्र.एफडीडब्लू -१०८९/२४३/८९/ सि.व्य.(कामे), दि. २.०९.१९८९,
दि.२१.९.१९८९

प्रस्तावना :-

पाटबंधारे विभाग शासन परिपत्रक क्र एफडीडब्लू १०८९/२४३/८९/ सि.व्य (कामे) दि.२.९.१९८९ व दि.२१.९.१९८९ अन्वये पुराचा संभाव्य धोका टाळण्यासाठी पूररेषेच्या आत कोणतेही बांधकाम न होण्याच्या दृष्टीने पूररेषेची आखणी करण्याबाबत सूचना निर्गमित करण्यात आल्या आहेत.

नदीच्या निळ्या पूररेषेच्या आत निषिद्ध क्षेत्रात व लाल पूररेषा व निळी पूर रेषा यांच्यामधील नियंत्रित क्षेत्रात शहरांच्या, गावांच्या, तिर्थक्षेत्र विकासाच्या दृष्टीने नदीवर पूल बांधणे, पूलाचे दोन्ही बाजूने पोहोच रस्ते तयार करणे, शहराच्या विकास आराखडयानुसार नदीच्या बाजूने जाणारे रस्ते, उद्याने व जॉर्गींग ट्रॅक तयार करणे तसेच पूरसंरक्षक कामांतर्गत नदीच्या तीरालगत पूर संरक्षक भिंत बांधणे, घाट बांधणे या शिवाय गॅस पाईपलाईन क्रॉसिंग करणे, विद्युत वाहिनी क्रॉसिंग करणे, नदीच्या कडेने ड्रेनेज पाईप लाईन टाकणे, मल:निसारण प्रकल्पाचे काम करणे, इ. प्रकारच्या सार्वजनिक स्वरूपाच्या अपरिहार्य कामांसाठी संबंधित शासकीय / निमशासकीय संस्था, स्थानिक स्वराज्य संस्था कडून ना-हरकत प्रमाणपत्रांची वाढती मागणी, जलसंपदा विभागामार्फत राज्यातील विविध नदीनाल्यांवर पूर्ण झालेल्या प्रकल्पांची संख्या व बांधकामाधीन प्रकल्पांची संख्या, काळानुरूप बदलेले पर्जन्यमानाचे स्वरूप, पूरनियंत्रण व पुराचे अंदाज वर्तवण्याबाबत उपलब्ध अत्याधुनिक यंत्रणा इत्यादी गोष्टींचा एकत्रित पणे विचार करण्याची आवश्यकता निर्माण झाली आहे.

शासन परिपत्रक क्र न्यायप्र -२०१४ प्र.क्र.४२४/२०१४ सि.व्य (म), दि.२.३.२०१५, अन्वये जलसंपदा विभागामार्फत पूरक्षेत्र व पूररेषा नकाशे व आराखडयांना मान्यता देण्यात येते. तथापि पाटबंधारे विभाग शासन परिपत्रक क्र एफडीडब्लू १०८९/२४३/८९/ सि.व्य (कामे), दि.२.९.१९८९ व दि.२१.९.१९८९ अन्वये नदीच्या निळ्या पूररेषेच्या (Blue Line) आत निषिद्ध क्षेत्रात (Prohibitive Zone) आणि लाल पूररेषा(Red Line) व निळी पूर रेषा(Blue Line) यांच्यामधील नियंत्रित क्षेत्रात(Restrictive Zone) सार्वजनिक सुविधांच्या दृष्टीने आवश्यक नेमकी कोणती अपरिहार्य कामे घ्यावीत याबाबत अधिक स्पष्टता आणण्याच्या दृष्टीने सुधारणा करण्याची बाब शासनाच्या विचाराधीन होती. यादृष्टीने एकत्रित सुधारित / अद्ययावत सूचनांचा समावेश करुन आता खालील प्रमाणे परिपत्रक निर्गमित करण्यात येत आहे.

शासन परिपत्रक क्रमांक: पूरनि-२०१८/(१८२/२०१८) सि.व्य.(महसूल)

परिपत्रक -

१. पाटबंधारे विभाग शासन परिपत्रक क्र एफडीडब्लु १०८९/२४३/८९/ सिंव्य (कामे) दि.२.९.१९८९ व दि.२१.९.१९८९ अद्ययावत करण्यात येत आहे.
२. पूरक्षेत्रातील जमिनीच्या वापराबाबत धरण सुरक्षितता संहिता (Dam safety Manual) प्रकरण ८/ १९८४ मध्ये दिलेल्या मार्गदर्शक सूचनांच्या आधारे महत्वाच्या पूररेषा ह्या मुख्यत्वेकरून दोन प्रकाराच्या आहेत. निषेधक पूररेषा (Blue Line) व नियंत्रक पूररेषा (Red Line) .
३. निळी पूररेषा (Blue Line) :-
निळी पूररेषा (Blue Line) ही खालीलपैकी येणाऱ्या जास्तीत जास्त विसर्गाच्या पाणी पातळीला आखलेल्या रेषेला संबोधण्यात यावी.
अ) सरासरीने २५ वर्षातून एकदा (१ in २५ year) या वारंवारितेने (Frequency) येणारा पूर विसर्ग किंवा
ब) प्रस्थापित नदीपात्राच्या विसर्गक्षमतेच्या दिडपट विसर्ग.
४. लाल पूररेषा (Red Line) :-
लाल पूररेषा (Red Line) ही खालीलपैकी येणाऱ्या विसर्गाच्या पाणी पातळीला आखलेल्या रेषेला संबोधण्यात यावी.
अ) ज्या भागात धरण नसेल तेथे :- सरासरीने १०० वर्षातून एकदा (१ in १०० year) या वारंवारितेने (Frequency) येणारा पूर विसर्ग.
ब) ज्या भागात धरण असेल तेथे :- प्रकल्पाच्या संकल्पनातील सांडव्यावरून वाहणारा संकल्पित महत्तम पूर विसर्ग अधिक धरणाखालील पाणलोट क्षेत्रातून येणारा अपेक्षित १०० वर्षातून येणारा (१ in १०० year) या वारंवारितेने (Frequency) येणारा पूर विसर्ग.
५. निषिध्द क्षेत्र (Prohibitive Zone) :-
नदीच्या उजव्या तीरावरील निळी पूर रेषा (Blue Line) ते नदीपात्र ते डाव्या तीरावरील निळी रेषा (Blue Line) या मधील क्षेत्राला निषिध्द क्षेत्र (Prohibitive Zone) म्हणून संबोधण्यात यावे.
६. नियंत्रित क्षेत्र (Restrictive Zone) :-
नदीची निळी पूररेषा (Blue Line) ते त्याच तीरावरील लाल पूररेषा (Red Line) यामधील क्षेत्राला नियंत्रित क्षेत्र (Restrictive Zone) संबोधण्यात यावे.
७. निषिध्द क्षेत्राचा (Prohibitive Zone) उपयोग फक्त मोकळ्या जमिनीच्या स्वरूपात उदा. उदयाने, खेळाची मैदाने किंवा हलकी पिके घेणे , ज्याठिकाणी पिके घेण्याचा हक्क पारंपारिक वापरामुळे प्रस्थापित झाला आहे अशा ठिकाणी (उदा. नदीपात्राजवळ करण्यात येणारी कर्लीगड / टरबूज / खरबूज इ.ची लागवड सार्वजनिक शौचकूप व मल:निस्सारण सुविधा) अशा सारख्या कारणांसाठीच केला जावा की जेणे करून नदी प्रवाहात कोणताही अडथळा येणार नाही , नदीची वहनक्षमता कमी होणार नाही व नदीच्या काटछेदात कोणताही बदल होणार नाही .

८. नियंत्रक क्षेत्राचा (Restrictive Zone) उपयोग खालील कारणांसाठीच केला जावा .

i) सार्वजनिक हिताच्या दृष्टीने आवश्यक व अपरिहार्य मलःस्सारण योजना .

ii) सार्वजनिक हिताच्या दृष्टीने आवश्यक व अपरिहार्य सार्वजनिक रस्ते की जेणेकरून सदर रस्त्याची माथा पातळी निळया पूररेषा पातळीच्या वर असेल. सदर पातळी किती वर असावी याची निश्चिती संबंधित Indian Road Congress Code मधील तरतुदीनुसार करावी.

iii) सार्वजनिक हिताच्या दृष्टीने आवश्यक व अपरिहार्य पाणीपुरवठा पाईपलाईन, गॅस पाईप लाईन , ड्रेनेज पाईपलाईन की जेणेकरून सदर पाईप लाईन भूमिगत असावी व त्यामुळे नियंत्रित क्षेत्रातील नदीच्या काटछेदात कोणताही अडथळा येऊन त्यात बदल होणार नाही.

iv) नियंत्रित क्षेत्रातील बांधकामांच्या तळमजल्याच्या जोत्याची पातळी लाल पूररेषा पातळीच्या वर सुरक्षित उंचीपर्यंत असावी की ज्यामुळे पूरपातळी नियंत्रक क्षेत्रात जास्त वाढण्यापूर्वी तेथील नागरिकांना सुरक्षितस्थळी सहजपणे जाता येईल. तसेच या क्षेत्रामध्ये येणारा संभाव्य पूर व तसेच पुरामुळे होणारी जिवित हानी व मालमत्तेचे नुकसान टाळण्यासाठी ह्या क्षेत्रातील लोकांना, जनावरांना व वस्तुंना अल्पावधीची पूरसूचना मिळताच हे क्षेत्र तातडीने सोडून सुरक्षित स्थळी जाणे शक्य होईल.

९. उपरोक्त मुद्दा क्र. ८ मध्ये नमूद उपयोगांमुळे नदी प्रवाहात कोणताही अडथळा येणार नाही , नदीची वहनक्षमता कमी होणार नाही व नदीच्या काटछेद क्षेत्रात कोणताही बदल होणार नाही , याची दक्षता घेण्यात यावी . प्रवाहाला अडथळा आणणारे बांधकामाविरुद्ध मुख्य अभियंता कारवाई करण्यास सक्षम असतील. निषिद्ध (Prohibitive Zone) व नियंत्रित क्षेत्रात (Restrictive Zone) करावयाच्या सदर सार्वजनिक कामांच्या सुरक्षिततेची संपूर्ण जबाबदारी संबंधित विभागाची / स्थानिक स्वराज्य संस्थेची असेल व संभाव्य पुरामुळे होणाऱ्या जिवित व वित्त हानीस संबंधित विभाग/ स्थानिक स्वराज्य संस्था जबाबदार राहिल व त्याअनुषंगाने उद्भवणाऱ्या न्यायालयीन प्रकरणास संबंधित विभाग / स्थानिक स्वराज्य संस्था जबाबदार असेल.

१०. वरील बाबींचा विचार करून पुराचा संभाव्य धोका टाळण्यासाठी व निषिद्ध व नियंत्रित क्षेत्राची निश्चिती करण्याच्या दृष्टीने आवश्यक पूररेषा आखून देण्याबाबत जलसंपदा विभागाकडे जिल्हाधिकारी , स्थानिक स्वराज्य संस्था अथवा अन्य विभागाकडून मागणी प्राप्त झाल्यास जलसंपदा विभागाच्या संबंधित क्षेत्रिय मुख्य अभियंता यांनी शासन परिपत्रक क्र न्यायप्र -२०१४ प्र.क्र.४२४/२०१४ सिंव्य (म), दि.२.३.२०१५ अन्वये कार्यवाही करावी.

११. जलसंपदा विभागाचे कार्यक्षेत्र नदी किनारी पूररेषेची आखणी करण्याइतपतच मर्यादित असल्याने निषिद्ध क्षेत्रातील व नियंत्रित क्षेत्रातील उपरोक्त परिच्छेदात नमूद केलेली सार्वजनिक हिताच्या दृष्टीने अपरिहार्य व आवश्यक कामांना जलसंपदा विभागाच्या ना-हरकत प्रमाणपत्राची आवश्यकता राहणार नाही .

शासन परिपत्रक क्रमांक: पूरनि-२०१८/(१८२/२०१८) सिं.व्य.(महसूल)

तथापि, पर्यावरण विभाग/ इतर विभाग/ स्थानिक संस्था/ इतर शासकीय विभाग यांची वैधानिक मान्यता आवश्यक असेल तर ती स्वतंत्रपणे घेण्यात यावी.

१२. सदर शासन परिपत्रक विधी व न्याय विभागाचा अनौपचारिक संदर्भ क्र. ३८८-२०१८/E दि.१३.४.२०१८ व नगरविकास विभागाच्या अनौपचारिक संदर्भ क्र. टिपीएस -१०१८/अनौस.५/२०१८/नवि -९ दि.१९.४.२०१८ नुसार निर्गमित करण्यात येत आहे .

१३. सदर शासन निर्णय महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संकेतांक २०१८०५०३१८०१५९५७२७ असा आहे. हा आदेश डिजिटल स्वाक्षरीने साक्षांकित करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांचे आदेशानुसार व नावाने,

C. A. Birajdar

Digitally signed by C. A. Birajdar
DN: c=IN, o=Government Of Maharashtra, ou=Water
Resources Department, postalCode=400032,
st=Maharashtra,
2.5.4.20=bf1b26f0a8f1d09e25cd9d6bf37b84d8e843d220d27
2af12bd94b7eee717c5fa, cn=C. A. Birajdar
Date: 2018.05.03 18:06:32 +05'30'

(च.आ.बिराजदार)

सचिव (लाक्षेवि)

प्रत :- मा. राज्यपाल यांचे सचिव,

१. मा.मुख्यमंत्री यांचे कार्यालय,
२. मा.अध्यक्ष / उपाध्यक्ष, विधानसभा, विधानभवन, मुंबई,
३. मा.सभापती / उपसभापती, विधानपरिषद, विधानभवन, मुंबई,
४. मा.विरोधी पक्षनेते, विधानसभा, मुंबई, यांचे कार्यालय, विधानभवन, मुंबई,
५. मा.विरोधी पक्षनेते, विधानपरिषद, मुंबई, यांचे कार्यालय, विधानभवन, मुंबई,
६. मा. मंत्री, जलसंपदा यांचे खाजगी सचिव, मंत्रालय, मुंबई,
७. मा. राज्यमंत्री (जलसंपदा) यांचे खाजगी सचिव, मंत्रालय, मुंबई,
८. महालेखापाल १/२ (लेखा व अनुज्ञेयता) महाराष्ट्र राज्य, मुंबई/नागपूर
९. महालेखापाल १/२ (लेखा परीक्षा) महाराष्ट्र राज्य, मुंबई/नागपूर,
- १०.अ.मु.स (गृह) यांचे स्वीय सहायक, गृह विभाग, मंत्रालय, मुंबई,
- ११.अ.मु.स (महसूल) यांचे स्वीय सहायक, महसूल व वन विभाग, मंत्रालय, मुंबई
- १२.अ.मु.स. (पर्यावरण) यांचे स्वीय सहायक, पर्यावरण विभाग, मंत्रालय, मुंबई,
१३. प्रधान सचिव (जलसंपदा) यांचे स्वीय सहायक, जलसंपदा विभाग, मंत्रालय, मुंबई,
१४. प्रधान सचिव (नगरविकास) यांचे स्वीय सहायक, नगरविकास विभाग, मंत्रालय, मुंबई,
१५. सचिव (जसंव्य व लाक्षेवि) यांचे स्वीय सहायक, जलसंपदा विभाग, मंत्रालय, मुंबई,
१६. सचिव (प्रकल्प समन्वय) यांचे स्वीय सहायक, जलसंपदा विभाग, मंत्रालय, मुंबई,
१७. सर्व मंत्रालयीन विभाग, मंत्रालय, मुंबई,
१८. माहिती व जनसंपर्क महासंचालनालय, मंत्रालय, मुंबई,
१९. सर्व महासंचालक, जलसंपदा विभाग,

शासन परिपत्रक क्रमांक: पूरनि-२०१८/(१८२/२०१८) सि.व्य.(महसूल)

२०. सर्व विभागीय आयुक्त, महसूल विभाग, महाराष्ट्र राज्य,
२१. सर्व जिल्हाधिकारी, महाराष्ट्र राज्य,
२२. सर्व कार्यकारी संचालक, जलसंपदा विभाग,
२३. संचालक, नगररचनाकार, पुणे,
२४. सर्व मुख्य अभियंता/मुख्य अभियंता व मुख्य प्रशासक, जलसंपदा विभाग,
२५. जलसंपदा विभागातील सर्व सहसचिव व उपसचिव, मंत्रालय, मुंबई,
२६. सर्व अधीक्षक अभियंता/अधीक्षक अभियंता व प्रशासक, जलसंपदा विभाग,
२७. ग्रंथालय, विधानमंडळ सचिवालय, विधानभवन, मुंबई,
२८. सि.व्य. (महसूल) कार्यासन, संग्रहार्थ,

Directives to demarcate flood lines and use of Prohibitive and Restrictive Zones to not to allow any construction inside flood line to avoid possible risk of floods.

**STATE GOV. OF MAHARASHTRA
WATER RESOURCES DEPARTMENT,**

Government Circular No. PuRaNi-2018/(182/2018) Sin. Vya.

(Revenue)

Mantralaya, Mumbai-32

Date: 3rd May 2018.

Read: Government Circular No.: FDW-1089/243/89/Sin Vya (Works)

Dt. 2/9/1989, Dt. 21/9/1989

FOREWORD:-

To avoid possible threat of flooding, with a view to demarcate flood lines to prohibit any type of construction inside flood lines, instructions have been given vide Irrigation Department Gov. Circular No. FDW-1089/243/89/Sin Vya (Works) Dt. 2/9/1989 and Dt. 21/9/1989.

There is increasing demand for No Objection Certificates from Gov./Semi Gov. organisations, local Gov. bodies for development of cities, towns and pilgrimage places to construct bridges, approach roads for bridges, roads on river banks as per the Development Plans, gardens and jogging tracks, flood protection wall on river edge, construction of Ghats, crossing of gas pipe lines and electrical cables, laying of drainage pipe lines on river edges, construction of sewage treatment plants etc. unavoidable works of public use on Prohibitive Zone inside Blue flood lines and on Restrictive Zone between Blue and Red Flood Lines. In light of this and also in view of various projects completed and under construction by Water Resources Dept. on streams and rivers, changes in rain pattern with time, flood control and modern flood prediction systems etc. need to be reviewed again.

As per Gov. circular No. Nyaypra-2014 Pra. Kra. 424/2014SinVya (M), Dt. 2.3.2015, approval to flood zones and flood maps is given by Water Resources Dept. But it was under consideration of the government to improve and to get more clarification with respect to which public utility works should be allowed Prohibitive Zone inside Blue Flood line and on Restrictive Zone between Red and Blue Flood line as per Gov. circular No. FDW-1089/243/89/Sin Vya (Works) Dt. 2/9/1989 and Dt. 21/9/1989. Accordingly following circular is published with collectively improved/latest instructions

CIRCULAR-

1. Gov. Irrigation Department circular No. FDW-1089/243/89/Sin Vya (Works) Dt. 2/9/1989 and Dt. 21/9/1989 is being modified.
2. With respect to the land use in flood prone zones, as per the guidelines given in the Dam Safety Manual Chapter 8/1984 important flood lines will be primarily of two types. Prohibitive Flood Line (Blue Line) and Restrictive Flood Line (Red Line).
3. Blue Flood Line:
Blue Flood Line will be the line marked at the water level of the highest discharge of:
 - a) Flood discharge at the average frequency of 25 years.
 - b) One and half times the discharge of the established riverbed.
4. Red Flood Line:
Red Flood Line will be the line marked at the water level of the water discharge as under:
 - a) Where there is no dam, flood discharge at the average frequency of 100 years.
 - b) Where there is a dam, maximum flood discharge over the spill way added with flood discharge from the free catchment area at the average frequency of 100 years.
5. Prohibitive Zone:

The area between the Blue Flood line on the right bank of the river to riverbed to the Blue Flood line on the left bank of the river shall be called as Prohibitive Zone.

6. Restrictive Zone:

The area between the Blue Flood Line of the river and the Red Flood Line on the same bank shall be called as Restrictive Zone.

7. Prohibitive Zone can be used only in the form of open land e.g. gardens, play grounds, light crops; where there is established easement right to take crops (e.g. water melons, musk melons etc. public toilets and sewage discharge facilities), so that there will not be any obstruction to the flow of the river, there will not be reduction in the carrying capacity of the river and there will not be any change in the cross section of the river.

8. Restrictive Zone should be used only for the following:

- i) Sewage carrying projects unavoidable in public interest.
- ii) Public roads unavoidable in public interest; provided the top level of such road shall be above the level of Blue Flood line.
- iii) Water supply pipe lines, gas pipe lines, drainage pipe lines unavoidable in public interest provided such pipe lines shall be under ground and will not cause obstruction in the cross section of the Restrictive Zone.
- iv) The plinth level of the ground floor of the buildings in Restrictive Zone shall be safely above the level of Red Flood line so that the people could be evacuated to safe location before the flood level rises in the Restrictive Zone and it will be possible for the people and cattle to shift urgently to safe location with their belongings to avoid the loss of life and property due to floods.

9. Care shall be taken that there shall be no impediment to the flow of river, carrying capacity of the river shall not be reduced and there shall be no change in the cross section of the river due to the land used mentioned in para No. 8 above. Chief Engineer shall be

empowered to take action against the construction that causes obstruction to the flow of river. Concerned dept./Local Governing Body shall be responsible for the safety of the works done in the Prohibitive and Restrictive Zones. Concerned dept./Local Governing Body shall be responsible for the loss of life and property and possible litigations due to it because of the possible floods.

10. Considering all above mentioned points, to avoid possible flood risk, the regional Chief Engineer shall take necessary action as per Gov. circular No. Nyaypra-2014 Pra. Kra. 424/2014SinVya (M), Dt. 2.3.2015, to demarcate flood lines to identify Prohibitive Zone and Restrictive Zone as per the demand to Water Resources Dept. by Dist. Collector, Local Governing Body or other dept.
11. As the scope of work of Water Resources Dept. is limited only to demarcation of flood lines on river banks, works in Prohibitive Zone and Restrictive Zone as mentioned above shall not need No objection Certificates from Water Resources Dept. But if approval from Environmental Dept./other depts./Local bodies/other Gov. depts. is required, it shall be taken independently.
12. This Gov. circular is being issued as per Legal and Justice Dept. informal reference No. 388-2018/E Dt. 13.4.2018 and Town Planning dept. informal reference No. TPS-1018/Anaus.5/2018/Navi-9 Dt. 19.4.2018.
13. Said Gov. Resolution is made available on the Maharashtra government's website www.maharashtra.gov.in and its code No. is 201805031801595727. This order is digitally signed.

In the name and as per the orders of the Governor of Maharashtra.

C. A. Birajdar,
Secretary

307 Annexure "B"



सं. द. चोपडे,
अधीक्षक अभियंता



अ.शा.पत्र क्र.पुणामं/प्रशा-४/पूररेषा/ १४ /२०२२
पुणे पाटबंधारे मंडळ, पुणे
सिचन भवन, मंगळधार घेठ, पुणे-४११०११
दूरध्वनी क्र. ०२०/२६२२६९४१/२६२२६२८९
ईमेल : sepicpune@gmail.com
दिनांक : १६/०६/२०२२

विषय: पूररेषेच्या आत बांधकाम नियमन करण्याच्या दृष्टीने जलसंपदा विभागामार्फत मंजूर केलेल्या अंतिम पूररेषा गृहीत धरूनच स्थानिक स्वराज्य संस्थांनी बांधकामास परवानगी देणेबाबत व पूरवहन क्षेत्रातील अतिक्रमणे टाळणेबाबत ...

- संदर्भ :
- १) जलसंपदा विभागाचे शासन परिपत्रक क्र. एफडीडब्ल्यू १०८९/२४३/८९/सि. व्य. (काम). दिनांक २१/०९/१९८९
 - २) जलसंपदा विभागाचे शासन परिपत्रक क्र न्यायप्र -२०१४ प्र.क्र.४२४/२०१४ सिच्य (म). दिनांक ०२/०३/२०१५
 - ३) जलसंपदा विभागाचे शासन परिपत्रक क्र. पूरनि-२०१८/(१८२/२४३/८९/सिच्य.(महसूल). दिनांक ०३/०५/२०१८.
 - ४) जलसंपदा विभागाचे शासन परिपत्रक क्र. पूरनि-२०१८/(१८२/२४३/८९/सिच्य.(महसूल). दि.१०/०७/२०१९ (अंतरिम पूररेषा)
 - ५) जलसंपदा विभागाचे शासन परिपत्रक क्र. पूरनि-२०१८/(१८२/२०१८)/सि.व्य.(महसूल). दिनांक २५/७/२०१९
 - ६) जलसंपदा विभागाचे शासन परिपत्रक क्र. पूरनि-२०१८/(१८२/२०१८)/सि.व्य.(महसूल). दिनांक ०६/०१/२०२१
 - ७) जलसंपदा विभागाचे शासन परिपत्रक क्र. संकीर्ण-२०२१/(प्र.क्र.२७९/२०२१)/सि.व्य.(म). दिनांक २३/०८/२०२१

प्रिय श्री.सुहास. दि.ल.स. सगडेबा

स्थानिक स्वराज्य संस्थामार्फत बांधकाम परवानगी देताना जलसंपदा विभागामार्फत अंतिम केलेल्या पूररेषा नकाशाप्रमाणे परवानगी दिली जात नसल्याबाबत या कार्यालयास तक्रारी प्राप्त होत असून त्यानुषंगाने कळविण्यात येते की,

जलसंपदा विभागाचे शासन परिपत्रक क्र.एफडीडब्ल्यू-१०८९/२४३/८९/सि.व्य.(काम), दिनांक ०२/०९/१९८९, शासन परिपत्रक क्र.एफडीडब्ल्यू-१०८९/२४३/८९/सि.व्य.(काम), दिनांक २१/०९/१९८९ व शासन परिपत्रक क्र. पूरनि-२०१८/(१८२/२०१८)/सि.व्य.(महसूल), दिनांक ०३/०५/२०१८ अन्वये पुराचा संभाव्य धोका टाळण्यासाठी पूररेषेच्या आत बांधकाम नियमन करण्याच्या दृष्टीने पूररेषेची आखणी करण्याबाबत सूचना निर्गमित करण्यात आल्या आहेत.

शासन परिपत्रक क्र. पूरनि-२०१८/(१८२/२०१८)/सि.व्य.(महसूल), दिनांक ०३/०५/२०१८ अन्वये, नदीच्या निळ्या पूररेषेच्या आत निषिद्ध क्षेत्रात व लाल पूररेषा व निळी पूररेषा यांच्यामधील नियंत्रित क्षेत्रात सार्वजनिक सुविधांच्या दृष्टीने आवश्यक नेमकी कोणती अपरिहार्य कामे घ्यावीत याबाबत मार्गदर्शक सूचना निर्गमित केल्या आहेत. तसेच शासन परिपत्रक क्र. पूरनि-२०१८/(१८२/२०१८)/सि.व्य.(महसूल), दिनांक १०/०७/२०१९ व दिनांक २५/०७/२०१९ अन्वये अंतरीम पूररेषा (Interim Blue line) आखणी करणे व या पूररेषेच्या मर्यादेत बांधकामाचे नियमन करण्याबाबतचे मार्गदर्शक सूचना निर्गमित करण्यात आल्या आहेत.

उपरोक्तप्रमाणे पुराचा संभाव्य धोका टाळण्यासाठी पूररेषेच्या आत बांधकाम नियमन करण्याच्या दृष्टीने पूररेषेची आखणी करण्याबाबत जलसंपदा विभागाचे उपरोक्त संदर्भ क्र. १ ते ७ चे शासन निर्णय / परिपत्रकान्वये वेळोवेळी मार्गदर्शक सूचना निर्गमित करण्यात आल्या आहेत. जलसंपदा विभागाकडे मा. जिल्हाधिकारी, स्थानिक स्वराज्य संस्था यांचेकडून प्राप्त मागणीनुसार या मंडळ कार्यालयामार्फत पुणे जिल्ह्यातून वाहणाऱ्या मुठा, मुळा-मुठा, इंद्रायणी, रामनदी, देवनादी, पवना, भिमा, भामा, घेठ, कऱ्हा, गुंजवणी, कानंदी, शिवगंगा इ. नद्यांचे मंजूर पूररेषा नकाशे सोबत जोडण्यात येणाऱ्या परिशिष्ट - अ प्रमाणे महानगरपालिका, संबंधीत स्थानिक स्वराज्य संस्था, नगरपालिका, नगरपरिषदा इ. कार्यालय यांना वेळोवेळी उपलब्ध करून देण्यात आले आहेत. तसेच सदर मंजूर पूररेषा नकाशे जलसंपदा विभागाचे

<https://wrd.maharashtra.gov.in/Site> व <http://punefloodcontrol.com> या संकेतस्थळावर देखील उपलब्ध करून देण्यात आलेले आहेत.

जलसंपदा विभागाचे उपरोक्त संदर्भीय शासन परिपत्रक क्र. ३ ते ५ अन्वये, पुराचा संभाव्य धोका टाळण्यासाठी पुररेषेच्या आत कोणतेही बांधकाम न होण्याच्या दृष्टीने पुररेषेची आखणी करणे व निषिद्ध व नियंत्रित क्षेत्राचा उपयोग करण्याबाबत दिलेल्या मार्गदर्शक सुचनांचे अनुषंगाने स्थानिक स्वराज्य संस्थांनी बांधकाम परवानगी देऊन त्याबाबत नियंत्रण ठेवणे आवश्यक आहे.

शहर हद्दमधील नद्यांचे पुररेषा अंतिम होण्यापूर्वी प्राप्त मागणीनुसार जलसंपदा विभागामार्फत निवडक जागांकरिता अंतरिम पुररेषा आखणी करून देण्यात आल्या होत्या. तथापी नद्यांचे मंजूर पुररेषा नकाशे अंतिम केल्यानंतर सदर मंजूर अंतिम पुररेषा नकाशांनुसारच स्थानिक स्वराज्य संस्थांनी बांधकाम परवानगी देऊन त्याबाबत नियंत्रण ठेवणे अपेक्षित आहे. तथापि प्रत्यक्षात स्थानिक स्वराज्य संस्थांमार्फत बांधकामांना परवानगी देताना जलसंपदा विभागामार्फत अंतिम केलेल्या पुररेषा नकाशांप्रमाणे परवानगी न दिल्याचे निदर्शनास आले असून याबाबत जलसंपदा विभागाकडे वारंवार स्थानिक नागरिकांमार्फत तक्रारी प्राप्त होत आहेत तसेच याविरुद्ध तक्रारी निवारणासाठी त्यांचेकडून मा. राष्ट्रिय हरित लवाद (National Green Tribunal) मध्ये दावे दाखल करण्यात येत आहेत.

जलसंपदा विभागाचे उपरोक्त संदर्भ क्र. ४ व ५ चे शासन परिपत्रकानुसार अंतिम पुररेषा आखणी झाल्यावर अंतरिम (Interim blue lines) पुररेषा आपोआप रद्द होतील, असे नमुद करण्यात आले आहे. त्याप्रमाणे आपले विभागांकडून दिलेल्या बांधकाम परवानग्या जर जलसंपदा विभागामार्फत मंजूर अंतिम पुररेषा नकाशास अनुसरून नसतील तर अशा परवानग्या तातडीने रद्द करण्यात याव्यात, हि विनंती.

पुराचा संभाव्य धोका टाळण्यासाठी पुररेषेच्या आत कोणतेही बांधकाम न होण्याच्या दृष्टीने पुररेषेची आखणी करणे व निषिद्ध व नियंत्रित क्षेत्राचा उपयोग करण्याबाबत उपरोक्त संदर्भ क्र. १ ते ७ व प्रचलीत शासन निर्णय / परिपत्रकांचे दिलेल्या मार्गदर्शक सुचनांचे अनुषंगाने जलसंपदा विभागाने अंतिम केलेले पुररेषांप्रमाणे संबंधित स्थानिक स्वराज्य संस्थांनी बांधकाम परवानगी देऊन अतिक्रमणांबाबत नियंत्रण ठेवणे आवश्यक आहे. तसेच निषिद्ध (Prohibitive Zone) व नियंत्रित क्षेत्रात (Restrictive Zone) करावयाच्या सदर सार्वजनिक कामांच्या सुरक्षिततेची संपूर्ण जबाबदारी संबंधित विभागाची/ स्थानिक स्वराज्य संस्थेची असेल व संभाव्य पुरामुळे होणाऱ्या जिवीत व वित्त हानीस संबंधित विभाग/ स्थानिक स्वराज्य संस्था जबाबदार राहिल व त्याअनुषंगाने उद्भवणाऱ्या न्यायालयीन प्रकरणास संबंधित विभाग / स्थानिक स्वराज्य संस्था जबाबदार असेल, याची गांभिर्याने नोंद घ्यावी, हि विनंती.

सोबत —

- १) पुणे जिल्ह्यातील अंतिम पुररेषा नकाशांच्या प्रती असलेली CD
- २) परिशिष्ट अ

आपला स्नेहांकित,

Ghopade

(सं. द. चोपडे)

प्रती,

मा. श्री. सुहास दिवसे,
आयुक्त, पुणे महानगर प्रदेश विकास प्राधिकरण,
पुणे

प्रत : मा. मुख्य अभियंता, जलसंपदा विभाग, पुणे यांना माहितीस्तव सविनय सादर.

प्रत : मा.जिल्हाधिकारी, जिल्हाधिकारी कार्यालय, पुणे, यांना माहिती व पुढील कार्यवाहीस्तव सविनय सादर.

प्रत : कार्यकारी अभियंता, खडकवासला पाटबंधारे विभाग, पुणे / कार्यकारी अभियंता, पुणे पाटबंधारे विभाग, पुणे/ कार्यकारी अभियंता, चासकमान पाटबंधारे विभाग, पुणे यांना माहितीसाठी व कार्यवाहीस्तव.

२/- आपले विभागांतर्गत अंतिम केलेले पुररेषा नकाशे आपले स्तरावरून पुनःश्च संबंधित महानगरपालिका, स्थानिक स्वराज्य संस्था, नगरपालिका, नगरपरिषदा यांना उपलब्ध करून देण्यात यावेत व उपरोक्तप्रमाणे पूर्वहन क्षेत्रामधील बांधकामाचे नियमन करणेबाबत व अतिक्रमणे टाळणेबाबत संबंधितांना आपले स्तरावरून कळविण्यात यावे.

प्रत : प्रशा- २ व प्रशा - ५, मंडळ कार्यालय यांना माहितीस्तव.

अ.क्र.	नदीचे नाव	पूरेशा मंजूरीचा संदर्भ	शेरा
१	मुठा नदी		
i)	टेमघर धरण ते मुळा मुठा संगम	मु.अ. २४१२, दि. २८/०५/२०१८	
ii)	खडकवासला ते मुळा-मुठा संगम	खपावि १५२७, दि. ०५/०३/२०११	
२	मुळा - मुठा नदी		
i)	मुळा मुठा संगम ते मुंढवा को. प. बंधारे	खपावि १५२७, दि. ०५/०३/२०११	
ii)	मुंढवा को. प. बंधारा ते लोणी काळभोर	मु.अ. ३७८२, दि. २१/०८/२०१८	
iii)	लोणी काळभोर को. प. बंधारा ते भीमा संगम	मु.अ. ३०११, दि. ०३/०७/२०१८	
३	मुळा नदी		
i)	मुळशी धरण ते वाकड पुला पर्यंत	मु.अ. ६३४, दि. ०८/०२/२०१८	
ii)	वाकड बाह्य वळण पूल ते मुळा-मुठा संगम	अ.अ. ५२१२, दि. ०२/०६/२०१०	
४	पवना नदी	अ.अ. ६३०, दि. १८/०२/२००९	शिवणे ते दापोडी
५	इंद्रायणी नदी		
i)	मौ. लोणावळा ते देहू	मु.अ. ६३२१, दि. १०/११/२०१४	
ii)	मौ. देहू ते च-होली	अ.अ. ६३१७, दि. २३/०७/२००८	
iii)	मौ. च-होली ते तुळापुर	मु.अ. ६३२१, दि. १०/११/२०१४	
६	भिमा नदी		
i)	उगमा ते मुळा-मुठा संगमापर्यंत	मु.अ. १८०२, दि. ०८/०६/२०२०	उगमापासुन मुळा-मुठा संगमापर्यंत
ii)	दोंड शहर	मु.अ. ४६८८, दि. १६/१०/२०१८	सोनवडी को.प. ते खोरवडी को. प.
७	भामा नदी	मु.अ. १८०३, दि. ०८/०६/२०२०	उगम ते भामा भीमा संगम
८	कुमंडला नदी	मु.अ. १८०२, दि. ०८/०६/२०२०	कडूस ल. पा. तलाव ते भिमा संगम
९	वेळ	मु.अ. ५२, दि. ०३/०१/२०१८	कुरवंडी (उगम) ते भिमा संगम
१०	राम नदी	मु.अ. ६१११, दि. १७/१२/२०१५	भूगांव धरण ते मुळा संगम
११	उरवडे नाला	मु.अ. ५८, दि. ०३/०१/२०१८	उगमापासुन मुळा नदी संगम
१२	सुधा नदी	मु.अ. ४६९६, दि. ०२/११/२०१७	जाधववाडी ल.पा. ते इंद्रायणी संगम
१३	कासारसाई नाला	मु.अ. ४२३०, दि. २६/११/२०१७	कासारसाई धरण ते किवळे (पवना संगम)
१४	देव नदी	मु.अ. १८०७, दि. ०८/०६/२०२०	उगमापासुन मुळा नदी संगम
१५	वळकी	मु.अ. १८०५, दि. ०८/०६/२०२०	उगमापासुन मुळा नदी संगम
१६	खापरगंगा	मु.अ. १८०६, दि. ०८/०६/२०२०	उगमापासुन मुळा नदी संगम
१७	कऱ्हा	मु.अ. १६९८, दि. १४/०५/२०२०	नाझरे धरण ते कऱ्हा नीरा संगम
१८	गुंजवणी	मु.अ. १८१०, दि. ०८/०६/२०२०	उगमापासुन नीरा नदी संगम
१९	कानंदी	मु.अ. १८०९, दि. ०८/०६/२०२०	उगमापासुन गुंजवणी नदी संगम
२०	शिवगंगा	मु.अ. १८०८, दि. ०८/०६/२०२०	उगमापासुन गुंजवणी नदी संगम

A.S. Letter No. Pupam/Prasha-
4/Purresha/14/2022
Pune Water Resource Board, Pune
Irrigation Building, Mangalwar Peth, Pune-
411011
Telephone No. 020/26126141/26126289
Email: sepicpune@gmail.com
Date: 16/06/2022

Mr.S.D. Chopde, Superintending Engineer

Subject: Regarding issuing sanction by Local bodies for construction only after taking into account the final flood line approved by the Water Resources Department in view of regulating constrictions within Flood line and to avoid encroachment in the drainage area.

Reference: 1) Water Resources Department Government Circular No. FDW
1089/243/89/Si.Vy. (Works), Dated 21/09/1989
2) Water Resources Department Government Circular No. Nyayapr
2014 Pr.No.424/2014 Si.Vy (C). Dated 02/03/2015
3) Government Circular No. Purani-2018/(182/243/89/Sivya.
(Revenue) of Water Resources Department. Dated 03/05/2018.
4) Water Resources Department Government Circular No. Purni-
2018/(182/243/89/Si.vya, (Revenue), Dated 10/07/2019 (Interim Line)
5) Water Resources Department Government Circular No. Purani-
2018/(182/2018)/C.V. (Revenue), Dated 25/7/2019
6) Government Circular No. Purani-2018/182/2018 of the Water
Resources Department/C.V. (Revenue). Dated 06/01/2021
7) Water Resources Department Government Circular No.
Miscellaneous-2021/(P.No. 279/2021)/C.V. (M). Date 23/08/2021

Dear Mr. Suhas Diwase Sir

This office is receiving complaints that while granting construction permission through local self-government bodies, permission is not being granted as per the flood line map finalized by the Water Resources Department, and accordingly it is hereby informed that:

As per Water Resources Department Government Circular No. FDW-1089/243/89/S.W. (Works), dated 02/09/1989, Government Circular No. FDW-1089/243/89/S.W. (Works), dated 21/09/1989 and Government Circular No. Purni-2018/(182/2018)/S.W. (Revenue), dated 03/05/2018, the instructions have been issued regarding the planning of flood lines with a view to regulating the flow of flood water to avoid the potential risk of floods.

As per Government Circular No. Purani-2018/ (182/2018)/ S.B. (Revenue), dated 03/05/2018, guidelines have been issued regarding which exact essential works for public amenities is required in the prohibited area within the blue flood line of the river and in the

controlled area between the red flood line and the blue flood line. Also, guidelines have been issued regarding the delineation of the Interim Blue line and the regulation of construction within the limits of this flood line under Government Circular No. Purani-2018 (182/2018)/S.B. (Revenue), dated 10/07/2019 and dated 25/07/2019.

As per the above, guidelines have been issued from time to time by the Water Resources Department under the above-mentioned Government Decisions/Circulars No. 1 to 7 regarding the planning of flood lines in order to regulate construction within the flood line to avoid the potential risk of flooding. As per the demand received by the Water Resources Department from the Hon'ble District Collector, Local Self Government Institutions, the approved flood line maps of the rivers Mudha, Mula-Mutha, Indrayani, Ramnadi, Devnadi, Pawana, Bhima, Bhama, Vel, Kanha, Gunjavani, Kanandi, Sivaganga etc. flowing through the entire district through this board office have been made available to the Municipal Corporation, concerned Local Self Government Institutions, Municipality, Municipal Council etc. offices from time to time as per the Appendix A attached herewith. Also, the said approved flood line maps of the Water Resources Department are available on the website <https://wrd.maharashtra.gov.in/Site> and <http://punefloodcontrol.com>.

As per the above-mentioned Government Circulars No. 3 to 5 of the Water Resources Department, Local government bodies to keep control in respect of the permissions of constructions it is necessary to mark the flood line in view of no construction should take place within the flood line and in respect of use of prohibitive and controlled area and local self-government bodies should issue construction permits in accordance with such given guidelines

Before the flood lines of the rivers in the city were finalized, interim flood lines were drawn for selected places by the Water Resources Department as per the demand received, however, after the approved flood line maps of the rivers are finalized, it is expected that the local self-government bodies will issue construction permits and control them only as per the approved final flood line maps. However, it has been observed that in reality, while granting permission for construction by the local self-government bodies, permission is not given as per the flood line maps finalized by the Water Resources Department and the Water Resources Department is receiving frequent complaints from locals in this regard and for redressal of complaints against this, claims are being filed by them in the Hon'ble National Green Tribunal.

As per the above-mentioned Government Circular No. 4 and 5 of the Water Resources Department, it has been mentioned that the interim blue lines will be automatically drawn after the final flood line is drawn. Accordingly, if the construction permits issued by our departments are not in accordance with the final line map approved by the Water Resources Department, then such permits should be cancelled immediately, this is a request.

As per the above Government Circular No. 4 and 5 of the Water Resources Department, it has been stated that the interim blue lines will be cancelled automatically once the final flood line is drawn. Accordingly, if the construction permits issued by our departments are not in accordance with the final flood line map approved by the Water Resources Department, then it is requested to cancel such permits immediately.

To avoid potential flood, it is necessary to mark the flood line in such a way that no construction should take place within the flood line and to control encroachments by issuing

construction permits as per the flood lines finalized by the Water Resources Department in accordance with the guidelines given in the above references No. 1 to 7 and the prevailing government decisions / circulars regarding the use of prohibited and restricted areas. Also, the entire responsibility for the safety of the said public works to be done in the Prohibitive Zone and Restrictive Zone will lie with the concerned department / local government body and the concerned department / local government body and will be responsible for the loss of life and money due to possible flood and the concerned department / local government body will be responsible for the legal cases arising accordingly, take a serious note of the same.

Yours affectionately,
S. D. Chopade

With-

- 1) Final flood line of Pune district
CD with copies of maps
- 2) Appendix A

To,
Hon. Mr. Suhas Diwase,
Commissioner, Pune Metropolitan Region Development Authority,
Pune

Appendix A

Sr. no.	River name	Reference of approval of flood line	Remarks
1)	Mutha River		
i)	Temghar Dam to Mula mutha confluence	M.A.2412 dated 28/05/2018	
ii)	Khadakwasala to Mula Mutha Confluence	Kh.Pa.Vi.1527 dated 05/03/2011	
2)	Mula-Mutha River		
i)	Mula mutha confluence to Mundhawa Ko.P. Bandhare	Kh.Pa.Vi 1527, dated 05/03/2011	
ii)	Mundhwa Ko.P Bandhara to loni Kalbhor	M.A. 3782, dated 21/08/2018	
iii)	Loni Kalbhor Ko.P Bandhara to Bhima Confluence	M.A. 3011, dated 03/07/2018	
3)	Mula River		
i)	Mulshi Dam to Wakad Bridge	M.A. 634, dated 08/02/2018	
ii)	Curved external winding bridge to Mula-Mutha confluence	A.A. 5212.Dt.02/06/2010	

4)	Pavana River	A.A. 630, dated 18/02/2009	Shiwane to Dapodi
5)	Indrayani River		
i)	M. Lonavala to Dehu	M.A. 6321, dated 10/11/2014	
ii)	M. Dehu to Charholi	A.A. 6317, dated 23/07/2008	
iii)	M. Charholi to Tulapur	M.A. 6321, dated 10/11/2014	
6)	Bhima river		
i)	Origin to Mula-Mutha confluence	M.A. 1802, dated 08/06/2020	From the source to the Mula-Mutha confluence
ii)	Daund city	M.A. 4688, dated 16/10/2018	Sonavadi K.P. to Khorwadi K. P.
7)	Bhama River	M.A. 1803, dated 08/06/2020	Origin to Bhama Bhima confluence
8)	Kumandala River	M.A. 1802, dated 08/06/2020	Kadus L. P. Lake to Bhima confluence
9)	Vel	M.A. 52, dated 03/01/2018	Kurwandi (origin) to Bhima confluence
10)	Ram River	M.A. 6111, dated 17/12/2015	Bhugaon Dam to Mula confluence
11)	Urwade Nala	M.A. 58, dated 03/01/2018	Mula river confluence from the source
12)	Sudha River	M.A.4696, dated 02/11/2017	Jadhavwadi L.P. To Indrayani confluence
13)	Kasarasai Drain	M.A.4230, dated 26/11/2017	Kasarasai Dam to Kiwale (Pavana Sangam)
14)	Dev River	M.A.1807, dated 08/06/2020	Mula river confluence from the source
15)	Valaki	M.A.1805, dated 08/06/2020	Mula river confluence from the source
16)	Khaparganga	M.A.1806, dated 08/06/2020	Mula river confluence from the source
17)	Karha	M.A. 1698, dated 14/05/2020	Nazare Dam to Karha neera confluence
18)	Gunjawani	M.A. 1810, dated 08/06/2020	Neera river confluence from the source
19)	Kanandi	M.A. 1809, dated 08/06/2020	Gunjawani river confluence from the source
20)	Shivaganga	M.A. 1808. dated 08/06/2020	Gunjawani river confluence from the source